

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 208  
IB-938/ND/2020

**IN THE MATTER OF:**

**M/s. L & T Infrastructure Finance Company Ltd.**

**...PETITIONER**

**Vs.**

**Mr. Atul Punj**

**...RESPONDENT**

**Section**

**Under Section 95(1) of IBC**

**Order delivered on 09.10.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant**

**:Mr. Vinam Gupta, Adv along with  
Mr. Siddharth Bagga, AR**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the petitioner. The petitioner's counsel has prayed for further time to comply with the order dated 28.09.2020 and also to submit the legality of the present petition. The prayer is allowed and a week's days time has been granted.

Post the matter to 23.10.2020.

-sd-

**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member(J)**

(Anjula)